

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 145 OF 2019

Dated: 29th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

NLC India Ltd.

...Appellant(s)

Vs.

**Central Electricity Regulatory Commission &
Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Ms. Anushree Bardhan
Mr. Shubham Arya
Ms. Tanya Sareen

Counsel for the Respondent(s) : Mr. S.Vallinayagam for R-2

ORDER

Learned counsel for the Respondent No.2 seeks four weeks time to file reply. Learned counsel for the respondents may file reply on or before 27.06.2019 after serving advance copy on the other side. Rejoinder, if any, may be filed within two weeks thereafter.

List the matter on **29.07.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

Kt/mkj